

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY SECOND DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 32045 OF 2025

Between:

Sri. Nageshwar Rao Kalvakuntla S/o. Madhura Kalvakuntla, S/o. K. Rajeshwar Rao,
Aged 44 years, Occ: Business, R/o. Flat No.201, 2nd Floor, Plot No.226, Road No.5,
Kakatiya Hills, Guttala Begumpet, Serilingampally, Hyderabad

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Law and Legislative Department, Dr. B. R. Ambedkar Bhavan, Secratariat, Hyderabad.
2. The Chief Electoral Officer, Telangana Office at 9th Floor, B.R.K.R Building, Adarsh Nagar, Hyderabad- 500063.
3. The Election Officer/Returning Officer, 61-Jubilee Hills Assembly Constituency, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, to declare the action of Respondents in rejecting the Nomination Application filed in Form No.26 to the Bye Election for 61-Jubilee Hills Assembly Constituency, Telangana State, as illegal arbitrary, in violation of provisions of the Representation of the People Act, 1951, in violation of principles of natural justice and against all settled principal of law and consequently direct the respondents to reconsider the Petitioners Nomination Application filed in Form No.26 to the Bye Election for 61-Jubilee Hills Assembly Constituency, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to reconsider the Petitioner's Nomination Application filed in Form No.26 to the Bye Election for 61-Jubilee Hills Assembly Constituency, Telangana State, pending disposal of the main Writ Petition.

Counsel for the Petitioner: SRI AKKAM ESHWAR

Counsel for the Respondents No.1 & 2:
GP FOR LAW AND LEGISLATIVE AFFAIRS

Counsel for the Respondent No.3: S.C. FOR ELECTION COMMISSION

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.32045 of 2025

Dated:22.12.2025

Between:

Sri Nageshwar Rao Kalvakuntla

...Petitioner

and

The State of Telangana,
Rep. by its Principal Secretary, Law and Legislative Department,
Dr. B.R.Ambedkar Bhavan, Secretariat, Hyderabad,
and 2 others.

...Respondents

ORDER:

Learned counsel Sri Akkam Eshwar appears for the petitioner.

2. The writ petition is filed seeking the following relief:

“For the reasons stated in the accompanying affidavit, it is therefore prayed that this Hon’ble Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, to declare the action of Respondents in rejecting the Nomination Application filed in Form No.26 to the

Bye Election for 61-Jubilee Hills Assembly Constituency, Telangana State, as illegal, arbitrary in violation of provisions of the Representation of the People Act, 1951, in violation of principles of natural justice and against all settled principal of law and consequently direct the respondents to reconsider the Petitioner's Nomination Application filed in Form No.26 to the Bye Election for 61-Jubilee Hills Assembly Constituency, Telangana State and to pass such other order or orders as this Hon'ble Court may deems fit and proper in the interest of justice and equity."

3. Learned counsel for the petitioner submits that the relief prayed for in the instant writ petition had become infructuous in view of the subsequent development. Therefore, the case may be disposed of.

4. In view of the aforesaid submission, the instant writ petition is disposed of as infructuous. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-U. SUDHA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Law and Legislative Department, State of Telangana, Dr. B. R. Ambedkar Bhavan, Secratariat, Hyderabad.
2. The Chief Electoral Officer, Telangana Office at 9th Floor, B.R.K.R Building, Adarsh Nagar, Hyderabad- 500063.
3. The Election Officer/Returning Officer, 61- Jubilee Hills Assembly Constituency, Telangana State.

4. One CC to SRI AKKAM ESHWAR, Advocate [OPUC]
5. Two CCs to GP for Law & Legislative Affairs, High Court for the State of
Telangana at Hyderabad. [OUT]
6. One CC to S.C. for Election Commission [OPUC]
7. Two CD Copies

MP
BS

Sk

HIGH COURT

DATED:22/12/2025

ORDER

WP.No.32045 of 2025



DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

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SK
20-01-26.